



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VII SECTION)

MINUTES OF THE NORMS COMMITTEE- VII

MEETING No. NC/7/MEET/Apr/202223/1

DATED: 28/04/2022

Please Note

- I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/Apr/202223/1 dated 28/04/2022 of Norms Committee - VII for the year 2022-23 was held on 28/04/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SUHRUT MOHAPATRA, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	GEETA VERMA, Assistant Section Officer	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT
6	Omprakash sharma, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/7/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00232211AM22
RA File Number	039504000550 AM21
Licence No and Date	0311000605/null
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was approved in meeting number NC/7/MEET/Aug/202122/8 dated 31.08.2021. Hence, the committee decided to withdraw the case.	

Case No.	2 / NC/7/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00232212AM22
RA File Number	039504000551 AM21
Licence No and Date	0311000588/null
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was approved in meeting number NC/7/MEET/Jan/202122/12 dated 14.01.2022. Hence, the committee decided to withdraw the case.	

Case No.	3 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	VISEN INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM REVIW00143354AM22
RA File Number	039504000622 AM15
Licence No and Date	0310791636/03/12/2014
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 29.04.2022. Hence, the Committee decided to defer the case	

Case No.	4 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	VISEN INDUSTRIES LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM REVIW00142503AM22
RA File Number	039504000590 AM16
Licence No and Date	0310803207/10/03/2016
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 29.04.2022. Hence, the Committee decided to defer the case	

Case No.	5 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	VIKAS ECOTECH LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018705000460AM18
RA File Number	052404000437 AM18
Licence No and Date	0510404932/13/12/2017
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 05.02.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	6 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SWASTIK POLYMERS
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018705000025AM19
RA File Number	052404000572 AM18
Licence No and Date	0510405616/12/02/2018
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	7 / NC/7/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PIONEER POLYLEATHERS PRIVATE LIMITED
Meeting Number	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022

and Date	
HQ File Number	HQRNORM REVIW00152071AM22
RA File Number	052404000239 AM19
Licence No and Date	0510407346/27/07/2018
Norms Committee Decision:	
The committee considered the case as per agenda and noted that this case has been considered in the manual representation in meeting number NC/7/Meet/Apr/202223/1 dated 28.04.2022 and got approved. Hence, the committee decided to withdraw the case.	

Case No.	8 / NC/7/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PIONEER POLYLEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM REVIW00152080AM22
RA File Number	052404000348 AM19
Licence No and Date	0510407837/19/09/2018
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that this case was approved in meeting number NC/7/MEET/Mar/202122/15 (Manual) dated 23.03.2022. Hence, the committee decided to withdraw the case.	

Case No.	9 / NC/7/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PIONEER POLYLEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM REVIW00126993AM22
RA File Number	052404000582 AM19
Licence No and Date	0510409333/15/01/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that this case was approved in meeting number NC/7/MEET/Mar/202122/15 dated 23.03.2022. Hence, the committee decided to withdraw the case.	

Case No.	10 / NC/7/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PIONEER POLYLEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022

HQ File Number	HQRNORM REVIW00126979AM22
RA File Number	052404000604 AM19
Licence No and Date	0510409474/25/01/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that this case was approved in meeting number NC/7/MEET/Feb/202122/14 dated 04.03.2022. Hence, the committee decided to withdraw the case.	

Case No.	11 / NC/7/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PIONEER POLYLEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM REVIW00127027AM22
RA File Number	052404000700 AM19
Licence No and Date	0510409862/06/03/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that this case was approved in meeting number NC/7/MEET/Mar/202122/15 dated 23.03.2022. Hence, the committee decided to withdraw the case.	

Case No.	12 / NC/7/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PIONEER POLYLEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM REVIW00152042AM22
RA File Number	052404000150 AM20
Licence No and Date	0510410908/12/06/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that this case was approved in meeting number NC/7/MEET/Feb/202122/14 dated 04.03.2022. Hence, the committee decided to withdraw the case.	

Case No.	13 / NC/7/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PIONEER POLYLEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM REVIW00152056AM22
RA File Number	052404000178 AM20
Licence No and Date	0510411029/24/06/2019

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was approved in meeting number NC/7/MEET/Feb/202122/14 dated 04.03.2022. Hence, the committee decided to withdraw the case.	

Case No.	14 / NC/7/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	GUARNIFLON INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	018705000287AM20		
RA File Number	039404000388 AM20		
Licence No and Date	0310830964/13/08/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
39209949 PTFE SKIVED OR MOLDED SHEETS, 39209999 PTFE SKIVED TAPE OR FILM(POLY TETRA FLUORO ETHYLENE PRODUCTS)	149500.0 Kg	POLY TETRA FLUORO ETHYLENE (PTFE) POWDER- (IMPORTED)	106500.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	15 / NC/7/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PIONEER POLYLEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM REVIW00152089AM22
RA File Number	052404000451 AM20
Licence No and Date	0510412360/05/11/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that this case was approved in meeting number NC/7/MEET/Mar/202122/15 dated 23.03.2022. Hence, the committee decided to withdraw the	

case.

Case No.	16 / NC/7/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	PIONEER POLYLEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM REVIW00152096AM22
RA File Number	052404000453 AM20
Licence No and Date	0510412374/05/11/2019
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was approved in meeting number NC/7/MEET/Mar/202122/16 dated 07.04.2022. Hence, the committee decided to withdraw the case	

Case No.	17 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	OCEAN THERMOPLASTIC ELASTOMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018705000549AM20
RA File Number	052404000643 AM20
Licence No and Date	0510413270/09/01/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.12.2021 followed by reminder on 08.02.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	18 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	P&H Melamine Tableware Private Limited
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018705000591AM20
RA File Number	052404000690 AM20
Licence No and Date	0510413536/06/02/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided	

to defer the case. (Reminder letter to be issued on 29.04.2022).

Case No.	19 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	KEY EXPORTS
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018705000598AM20
RA File Number	039404000762 AM20
Licence No and Date	0310834760/11/02/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	20 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MARUTI TECHNO RUBBER PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018705000718AM21
RA File Number	052404000778 AM20
Licence No and Date	0510414173/15/05/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022 followed by reminder on 08.02.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	21 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SAMPARK INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018705000724AM21
RA File Number	052404000059 AM21
Licence No and Date	0510414213/20/05/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not	

furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).

Case No.	22 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	INTERNATIONAL CONVEYORS LTD.
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018705000734AM21
RA File Number	039404000101 AM21
Licence No and Date	0310836444/01/06/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by reminder on 04.03.2022 and on 24.03.2022..Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	23 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	VACMET INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018705000784AM21
RA File Number	062404000020 AM21
Licence No and Date	0610039548/17/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	24 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	CREATIVE PLASTIC PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018705000792AM21
RA File Number	052304000108 AM21
Licence No and Date	0510414775/30/07/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).

Case No.	25 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MARUTI TECHNO RUBBER PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018705000798AM21
RA File Number	052404000206 AM21
Licence No and Date	0510414805/31/07/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022 followed by reminder on 08.02.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022) .	

Case No.	26 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	STRAW EXPRESS LLP
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018705000799AM21
RA File Number	039504000264 AM21
Licence No and Date	0310837558/07/08/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by reminder on 24.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	27 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SAMPARK INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018705000810AM21
RA File Number	052404000232 AM21
Licence No and Date	0510414898/17/08/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).

Case No.	28 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SPERENE COMPOUNDING PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018705000851AM21
RA File Number	052404000293 AM21
Licence No and Date	0510415242/17/09/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022 followed by reminder on 08.02.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	29 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	GRINDWELL NORTON LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018705000868AM21
RA File Number	039404000319 AM21
Licence No and Date	0310838550/29/09/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by the reminder on 04.03.2022 and on 24.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	30 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018705000869AM21
RA File Number	039504000397 AM21
Licence No and Date	0310838615/01/10/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by reminder on 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).

Case No.	31 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018705000870AM21
RA File Number	052304000210 AM21
Licence No and Date	0510415389/01/10/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by reminder on 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	32 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	KUMAR ARCH TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018705000876AM21
RA File Number	132404000040 AM21
Licence No and Date	1310049691/01/10/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022 followed by reminder on 08.02.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	33 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018705000878AM21
RA File Number	039404000813 AM20
Licence No and Date	0310838778/07/10/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).

Case No.	34 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	018705000900AM21
RA File Number	039404000495 AM21
Licence No and Date	0310838945/16/10/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by reminder on 04.03.2022 and on 24.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	35 / NC/7/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	CREST SPECIALITY RESINS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	018705000914AM21		
RA File Number	082404000233 AM21		
Licence No and Date	0810148929/29/10/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
UNSATURATED POLYESTER RESIN	1 Kg	MONO PROPYLENE GLYCOL	0.139 Kg
		DI ETHYLLENE GLYCOL	0.117 Kg
		MP DIOL GLYCOL	0.066 Kg

		PURIFIED ISOPHTHALIC ACID	0.0236 Kg
		PHTHALIC ANHYDRIDE	0.082 Kg
		TEREPHTHALIC ACID	0.046 Kg
		MALEIC ANHYDRIDE	0.242 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	36 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	LOPAREX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00070566AM21
RA File Number	03AA04020394 AM21
Licence No and Date	0311001240/27/01/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by reminder 04.03.2022 and on 24.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.03.2022).	

Case No.	37 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00070894AM21
RA File Number	05AA04026030 AM21
Licence No and Date	0511000948/27/01/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by reminder on 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	38 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	VAGMINE OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00076607AM21
RA File Number	05AA04028242 AM21
Licence No and Date	0511001101/04/02/2021
Norms Committee Decision: . The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by reminder on 24.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	39 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00082865AM21
RA File Number	05AA04030325 AM21
Licence No and Date	0511001238/12/02/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	40 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SNF(INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00092292AM21
RA File Number	26AA04001512 AM21
Licence No and Date	2611000085/25/02/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Apr/2022-23/1 dated 28.04.2022 1. Complete technical details as per annexure to appendix 4E.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	41 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SNF(INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00092296AM21
RA File Number	262404000022 AM21
Licence No and Date	2611000086/25/02/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Apr/2022-23/1 dated 28.04.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	42 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SNF(INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00092283AM21
RA File Number	26AA04001587 AM21
Licence No and Date	2611000084/25/02/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Apr/2022-23/1 dated 28.04.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	43 / NC/7/MEET/Apr/202223/1
Case Status	Case Approved

Party Name	CREST SPECIALITY RESINS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	HQRNORM APPLY 00097836AM21		
RA File Number	08AA04010615 AM21		
Licence No and Date	0811000915/05/03/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
SATURATED POLYESTER RESIN CP-7037(SATURATED POLYESTER RESIN CP-7037)	1 Kg	NEO PENTYL GLYCOL	0.1094 Kg
		MONO ETHLENE GLYCOL	0.0344 Kg
		DIETHYLLENE GLYCOL	0.0552 Kg
		GLYCERINE	0.0503 Kg
		PHTHALIC ANHYDRIDE	0.3817 Kg
		LAURIC ACID	0.0408 Kg
		BUTYLE CELLOSOLVE	0.0873 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	44 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	KANODIA TECHNOPLAST LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00119378AM22
RA File Number	05AA04030258 AM22
Licence No and Date	0511003245/21/06/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by reminder on 04.03.2022 and 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).

Case No.	45 / NC/7/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	CYTECH COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00137043AM22
RA File Number	52AA04008605 AM22
Licence No and Date	5211000983/12/07/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
HI PACK - HI CURE-A / HI PACK 115/119/118/ HI-FILM 135/140/141 (POLYURETHANE RESIN) (Solid Resin Content 84%)	128,000.0 Kg	Polypropylene Glycol (PPG) 1000 / 2000/200	107,520.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	46 / NC/7/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	KWIK PATCH PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00149241AM22
RA File Number	04AA04013496 AM22
Licence No and Date	0411001199/28/07/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
STRINGS(4", 7.25", 8", 9", 12")(net content of Nylon Yarn-0.235 kg and Tire Plug 0.072 kg per Kg of Export)(total Export-30000 Kg)	1 Kg	NYLON YARN-4600 Denier(Bright Nylon 66 Standards)	0.247 Kg
		TIRE PLUG REL LINER 145-150 GSM	0.075 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	47 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	HAIMA POLYMERS PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00149853AM22
RA File Number	10AA04006884 AM22
Licence No and Date	1011000451/29/07/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by reminder on 04.03.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	48 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	AVIGIRI URETHANE & RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00151083AM22
RA File Number	07AA04017904 AM22
Licence No and Date	0711001612/30/07/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021 followed by a reminder on 04.03.2022. Hence, the	

Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).

Case No.	49 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	D R COATS INK AND RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00152660AM22
RA File Number	03AA04034601 AM22
Licence No and Date	0311005819/03/08/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021. .Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).

Case No.	50 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MOTHERSON SUMI SYSTEMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00154087AM22
RA File Number	05AA04067722 AM22
Licence No and Date	0511003996/04/08/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Apr/2022-23/1 dated 28.04.2022

1. Weight of each export product and indicating description with application of export item.
2. Composition of export item giving net import content.
3. Generic name of import item,(Whether : Nordel IP 4640 Hydrocarbon Rubber is Natural Rubber) giving complete calculation for the requirement of raw materials (both imported and indigenous) and its wastage, separately for each export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	51 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	HARTEX RUBBER PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00154422AM22
RA File Number	09AA04008517 AM22
Licence No and Date	0911001319/05/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021. .Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	52 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	VINYL TUBOS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00154880AM22
RA File Number	05AA04062009 AM22
Licence No and Date	0511004024/05/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 05.02.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	53 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00155633AM22
RA File Number	04AA04016996 AM22
Licence No and Date	0411001260/06/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021. .Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	54 / NC/7/MEET/Apr/202223/1
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Case Status	Case Deferred
Party Name	HARTEX RUBBER PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00157191AM22
RA File Number	09AA04007755 AM22
Licence No and Date	0911001334/09/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021. .Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	55 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	GLENROCK RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00157245AM22
RA File Number	10AA04007880 AM22
Licence No and Date	1011000472/09/08/2021
Norms Committee Decision: . The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021. .Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	56 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	D R COATS INK AND RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00158472AM22
RA File Number	039404000655 AM21
Licence No and Date	0311006061/10/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021. .Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	57 / NC/7/MEET/Apr/202223/1
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Case Status	Case Approved
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00158505AM22
RA File Number	34AA04006392 AM22
Licence No and Date	3411000960/10/08/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Fluorinated Ethylene Propylene (FEP-Dispersion)	1 MT	Methanol	0.989 MT
		Fluorspar Containing by Weight more than 97 percentage of calcium fluoride	2.157 MT
		PER FLUORINATED ALIPHATIC CARBOXYLIC ACID (GX 902)	0.0004 MT
		PER FLUORINATED ALIPHATIC CARBOXYLIC ACID (GX 905)	0.0004 MT
		Hexafluoropropylene HFP	0.336 MT
		Tributylamine	NOT ALLOWED
		Noxfree F680W Surfactant	0.0158 MT
		Noxfree F681W Surfactant	0.0014 MT
		Tergitolmn 100X 90 percentage	0.365 MT
		TD 90D	0.0002 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS

COMMITTEE

Case No.	58 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	D R COATS INK AND RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00158471AM22
RA File Number	039404000654 AM21
Licence No and Date	0311006060/10/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021. .Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	59 / NC/7/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00159756AM22
RA File Number	34AA04006387 AM22
Licence No and Date	3411000961/11/08/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has surrendered the license. Hence, the committee decided to withdraw the case.	

Case No.	60 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	METRO TYRES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00160913AM22
RA File Number	30AA04011536 AM22
Licence No and Date	3011001012/12/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished	

the information against the DL issued to the firm dated 29.09.2021. .Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).

Case No.	61 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	L AND P RUBBER INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00161797AM22
RA File Number	10AA04008121 AM22
Licence No and Date	1011000491/13/08/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021. .Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).

Case No.	62 / NC/7/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00162024AM22
RA File Number	34AA04006509 AM22
Licence No and Date	3411000979/13/08/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to take cue from SION H-571 and ratify the norms as applied as under:-

Export Item	Quantity	Import item	Quantity
Polytetrafluoroethylene PTFE Powder Granular PTFE(Polytetrafluoroethylene PTFE Powder Granular PTFE)	3000.0 MTS	Methanol	2979.0 MTS
		Fluorspar	10638.0 MTS

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	63 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	L AND P RUBBER INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00165177AM22
RA File Number	10AA04008378 AM22
Licence No and Date	1011000507/18/08/2021
Norms Committee Decision: . The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021. .Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	64 / NC/7/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	BALKRISHNA INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	HQRNORM APPLY 00169875AM22		
RA File Number	03AA04065819 AM22		
Licence No and Date	0311006407/24/08/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Description of import items	Qty.
New Pneumatic Tyres of Rubber, of a kind used on Buses or Lorries : Radials. (Total Quantity to be exported 80,000.00 kgs)	100 kgs	NATURAL RUBBER-SMOKED SHEETS (RSS)	29.836
		NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	9.546
		SYNTHETIC RUBBER:BUTADIENE RUBBER	3.093

		(BR)	
		SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR- 1500/1502	0.739
		SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	0.073
		HALO BUTYL RUBBER - CHLORO BUTYL RUBBER (CIIR) / BROMO BUTYL RUBBER (BIIR)	2.270
		CARBON BLACK	21.437
		NYLON TYRE CORD FABRIC (DIPPED)	0.165
		RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.004
		STRANDED WIRE, ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	16.965
		WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	4.549
		RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.287
		RUBBER CHEMICAL :ANTIOXIDANTS	1.257

		RUBBER CHEMICAL :ACCELERATOR	0.549
		RUBBER CHEMICAL :RETARDERS	0.072
		ZINC OXIDE	2.407
		STEARIC ACID	0.239
		MICROCRYSTALLINE PETROLEUM WAX	0.516
		PRECIPITATED SILICA	2.003
		RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	0.502
		PETROLEUM TACKIFIER RESIN	0.316
		PHENOLIC TACKIFIER RESIN	0.668
		INSOLUBLE SULPHUR	0.685
		SILANE COUPLING AGENT	0.379
		AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.854
		AGEING RESISTANCE CHEMICAL (HTS)	0.410

		PROCESSING ADDITIVES	0.386
		HOMOGENIZING AGENT	0.690
		COBALT BORON COMPLEX- COBALT 22.5% (MONO BOND)	0.111
		MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
		BLADDERS (Qty. i n Nos.)	0.020
		ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for export item.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	65 / NC/7/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00169947AM22
RA File Number	03AA04065779 AM22
Licence No and Date	0311006420/25/08/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Description of import items	Qty.
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New Pneumatic Tyres of Rubber, of a kind used on Buses or Lorries : Radials. (Total Quantity to be exported 80,000.00 kgs)	100 kgs	NATURAL RUBBER-SMOKED SHEETS (RSS)	29.836
		NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	9.546
		SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	3.093
		SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	0.739
		SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	0.073
		HALO BUTYL RUBBER - CHLORO BUTYL RUBBER (CIIR) / BROMO BUTYL RUBBER (BIIR)	2.270
		CARBON BLACK	21.437
		NYLON TYRE CORD FABRIC (DIPPED)	0.165
		RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.004
		STRANDED WIRE, ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	16.965
		WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG	4.549

		(BRONZE COATED TYRE BEADWIRE)	
		RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.287
		RUBBER CHEMICAL :ANTIOXIDANTS	1.257
		RUBBER CHEMICAL :ACCELERATOR	0.549
		RUBBER CHEMICAL :RETARDERS	0.072
		ZINC OXIDE	2.407
		STEARIC ACID	0.239
		MICROCRYSTALLINE PETROLEUM WAX	0.516
		PRECIPITATED SILICA	2.003
		RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	0.502
		PETROLEUM TACKIFIER RESIN	0.316
		PHENOLIC TACKIFIER RESIN	0.668

		INSOLUBLE SULPHUR	0.685
		SILANE COUPLING AGENT	0.379
		AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.854
		AGEING RESISTANCE CHEMICAL (HTS)	0.410
		PROCESSING ADDITIVES	0.386
		HOMOGENIZING AGENT	0.690
		COBALT BORON COMPLEX- COBALT 22.5% (MONO BOND)	0.111
		MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
		BLADDERS (Qty. i n Nos.)	0.020
		ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for export item.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	66 / NC/7/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	GUJARAT FLUOROCHEMICALS LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	HQRNORM APPLY 00172023AM22		
RA File Number	34AA04006819 AM22		
Licence No and Date	3411001021/27/08/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Per Fluoro Alkoxy (PFA-Pellet)(Per Fluoro Alkoxy (PFA-Pellet))	1 MT	Methanol	1.017 MT
		Fluorspar Containing by Weight more than 97 percentage of calcium fluoride	2.324 MT
		PER FLUORINATED ALIPHATIC CARBOXYLIC ACID GX 902	0.015 MT
		PER FLUORINATED ALIPHATIC CARBOXYLIC ACID GX 905	0.002 MT
		Other Per Fluoro Propylene Vinyl Ether PPVE	0.066 MT
		Tributylamine	NOT ALLOWED
		HYDRAFFIN 30N	0.007 MT
		Nitric Acid 60 percentage	NOT ALLOWED
NOTE: Item shown not allowed are either indigenous or not shown in process.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	67 / NC/7/MEET/Apr/202223/1
Case Status	Case Approved

Party Name	SHRINATH ROTOPACK PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	HQRNORM APPLY 00173565AM22		
RA File Number	09AA04011138 AM22		
Licence No and Date	0911001454/30/08/2021		
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as applied with 5% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Printed Flexible Packaging Material adhesive laminated of multilayers of relevant substrate without hot melt in the for(PLASTIC PRODUCTS) (Containing 31.62% of each of import item no. 2 and 3)	74600.0 Kg	PET	Not allowed
		Low Density Polyethylene Homo Polymer (EXXONMOBIL LD150AC)	24769.8 Kg
		LLDPE Polyethylene (BORSTAR FB 2230)	24769.8 Kg
<u>Note: Import item no. 1 Is not allowed as it is shown as indigenous item in letter dated 25.02.2022.</u> RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	68 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	INTERNATIONAL CONVEYORS LTD.
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00173804AM22
RA File Number	03AA04074290 AM22
Licence No and Date	0311006561/31/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2021. .Hence, the Committee decided to defer the case.	

(Reminder letter to be issued on 29.04.2022).

Case No.	69 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PLATINUM POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00175587AM22
RA File Number	03AA04070422 AM22
Licence No and Date	0311006638/02/09/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Apr/2022-23/1 dated 28.04.2022

1. Process of manufacturing in detail.
2. Justification for wastage of 9.42% and 15.5% indicating wastage at each stage.
3. % Net content of each input in export.
4. Commercial value of wastage generated in Aluminum foil.
5. Thickness of Aluminum foil.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	70 / NC/7/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00184294AM22
RA File Number	03AA04084729 AM22
Licence No and Date	0311006969/15/09/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export item	Quantity	Import Item description	Qty. Recommended per
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			Kg of Export
GENERAL PURPOSE RELEVANT NATURAL RUBBER / SYNTHETIC RUBBER BASED RUBBER COMPOUNDED SHEETS (<i>Rubber Content- 29.73%</i>)	10,00,000 kgs	NATURAL RUBBER	0.084
		NATURAL RUBBER RSS 3	0.096
		SYNTHETIC RUBBER SBR	0.150
		ZINC OXIDE	0.025
		CARBON BLACK	0.125
		ANTIOXIDANT	0.010
		ACCELERATOR	0.010
		BONDING AGNET SI - 69	0.008
		SILICON EMULSION	0.004
		BASE OIL T-110	0.025

Note: There will be value Cap of Rubber Chemicals and Misc. Chemicals, as per the General Note 8 of the Hand Book of Procedure Vol II.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	71 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	AVIGIRI URETHANE & RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00189771AM22

RA File Number	07AA04031826 AM22
Licence No and Date	0711001955/21/09/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 05.02.2022 followed by a reminder on 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	72 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00221572AM22
RA File Number	05AA04092919 AM22
Licence No and Date	0511005567/22/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 05.02.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	73 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MULTIPRENE INTERNATIONALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00227920AM22
RA File Number	03AA040110789 AM22
Licence No and Date	0311007975/27/10/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Apr/2022-23/1 dated 28.04.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	74 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred

Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00229225AM22
RA File Number	05AA04092993 AM22
Licence No and Date	0511005693/28/10/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Apr/2022-23/1 dated 28.04.2022 1. Why wastage Is different for different raw material since all are mixed together at one satge. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	75 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MACCAFERRI ENVIRONMENTAL SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00240999AM22
RA File Number	03AA040117161 AM22
Licence No and Date	0311008253/03/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Apr/2022-23/1 dated 28.04.2022 1. Net content of item no. 1, 2 and 4 in export. 2. Specification od item no. 1 and 4. 3. Catalogue of import item no. 3 4. End use of export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	76 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MACCAFERRI ENVIRONMENTAL SOLUTIONS PRIVATE LIMITED
Meeting Number	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022

and Date	
HQ File Number	HQRNORM APPLY 00241101AM22
RA File Number	03AA040117095 AM22
Licence No and Date	0311008262/03/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Apr/2022-23/1 dated 28.04.2022 1. Net content of item no. 1, 2 and 4 in export. 2. Specification of item no. 1 and 4. 3. Catalogue of import item no. 3 4. End use of export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	77 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00247895AM22
RA File Number	26AA04005364 AM22
Licence No and Date	2611000297/10/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Apr/2022-23/1 dated 28.04.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	78 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SAMARO GLOBAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00248787AM22

RA File Number	03AA040119063 AM22
Licence No and Date	0311008461/11/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Apr/2022-23/1 dated 28.04.2022 1. Net weight of export product. 2. Thickness of export product. 3. Net weight of PVC compound in total composite weight of export. 4. Composition of PVC compound used in export product on 100 Kg basis. 5. Area, thickness and GSM of import item no. 1,3. 6. Catalogue of import item no. 6,7, 18. 7. Material balance in weight terms between import and export. 8. Complete technical detail as per APP 4E. 9. Wastage details 10. Specific name of import where-ever generic name is given. 11. Detail Manufacturing process. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	79 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00272403AM22
RA File Number	08AA04034847 AM22
Licence No and Date	0811003290/02/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Apr/2022-23/1 dated 28.04.2022 1. Detailed manufacturing process indicating wastage at each stage, justifying wastage of 15 %. 2. Detail of import item no. 4 with catalogue.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	80 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00279234AM22
RA File Number	03AA040131567 AM22
Licence No and Date	0311009280/08/12/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 followed by a reminder on 04.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	81 / NC/7/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	BALKRISHNA INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	HQRNORM APPLY 00287498AM22		
RA File Number	03AX04000063 AM22		
Licence No and Date	0311009519/16/12/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty.	Description of import items	Qty.
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, A. Bias – Nylon (Total Quantity to be exported 5,576,000.00 kgs)	100 kgs	NATURAL RUBBER-SMOKED SHEETS (RSS)	2.406
		NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	26.572
		SYNTHETIC RUBBER:BUTADIENE RUBBER	3.075

		(BR)	
		SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR- 1500/1502	4.501
		SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	9.458
		CARBON BLACK OR (It's Raw Material of Carbon Black)	0.001
		6A) CARBON BLACK FEED STOCK (CBFS)	50.169
		NYLON TYRE CORD FABRIC (DIPPED)	6.885
		RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.097
		WIRE OF IRON OR NON- ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.405
		RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.472
		RUBBER CHEMICAL :ANTIOXIDANTS	0.935
		RUBBER CHEMICAL :ACCELERATOR	0.521

		RUBBER CHEMICAL :RETARDERS	0.088
		ZINC OXIDE	1.768
		STEARIC ACID	1.063
		MICROCRYSTALLINE PETROLEUM WAX	0.827
		PRECIPITATED SILICA	0.003
		RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.296
		PHENOLIC TACKIFIER RESIN	0.230
		INSOLUBLE SULPHUR	0.134
		PROCESSING ADDITIVES	0.560
		HOMOGENIZING AGENT	0.005
		MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160

		BLADDERS (Qty. in Nos.)	0.020
		ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for all export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	82 / NC/7/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00288120AM22
RA File Number	03AX04000093 AM22
Licence No and Date	0311009549/16/12/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S.No.	Description	Qty.
New Pneumatic Tyres of Rubber, Other, A. Bias - Nylon, Nylon and Aramide (Total Quantity to be exported 2,760,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	2.275
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	32.305
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	4.440
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-	1.864

			1500/1502	
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	10.691
		6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		7	6A) CARBON BLACK FEED STOCK (CBFS)	38.542
		8	NYLON TYRE CORD FABRIC (DIPPED)	6.115
		9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.110
		10	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.741
		11	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.478
		12	RUBBER CHEMICAL :ANTIOXIDANTS	1.059
		13	RUBBER CHEMICAL :ACCELERATOR	0.519
		14	RUBBER CHEMICAL :RETARDERS	0.080
		15	ZINC OXIDE	2.240
		16	STEARIC ACID	1.282

		17	MICROCRYSTALLINE PETROLEUM WAX	0.845
		18	PRECIPITATED SILICA	0.766
		19	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.233
		20	PHENOLIC TACKIFIER RESIN	0.247
		21	INSOLUBLE SULPHUR	0.179
		22	PROCESSING ADDITIVES	0.741
		23	HOMOGENIZING AGENT	0.001
		24	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		25	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
		26	BLADDERS (Qty in Nos.)	0.020
		27	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

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Case No.	83 / NC/7/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00289274AM22
RA File Number	05AA040108306 AM22
Licence No and Date	0511006996/17/12/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 2% wastage as under:-

Export Item	Quantity	Import item	Quantity
VT-TILE (POLY SELF STICK TILE)(VT-TILE (POLY SELF STICK TILE))	1 Sq. meter	VT VINYL FLOORING of Relevant thickness and specification	1.02 Sq. meter/Sq. meter

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	84 / NC/7/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	MARUTI TECHNO RUBBER PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00291539AM22
RA File Number	05AX04000161 AM22
Licence No and Date	0511007009/20/12/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 2 % wastage as under:-

Export Item	Quantity	Import item	Quantity
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Hydrophilic Swell Tape/ Bar made of TPE Compound (Good swelling properties)	25,000 kg.	TPE Compound (Dry Flex)	20,400 kg
		Acrylic Polymer Water Retaining Agent	5,100 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	85 / NC/7/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	KWIK PATCH PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	HQRNORM APPLY 00294364AM22		
RA File Number	04AX04000050 AM22		
Licence No and Date	0411002233/22/12/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
STRINGS(4", 7.25", 8", 9", 12") (Hard Density) (net content of Nylon Yarn-0.235 kg and Tire Plug 0.072 kg per Kg of Export)(total Export-30000 Kg)	1 Kg	NYLON YARN-4600 Denier(Bright Nylon 66 Standards)	0.247 Kg
		TIRE PLUG REL LINER 145-150 GSM	0.075 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	86 / NC/7/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	SHRINATH ROTOPACK PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	HQRNORM APPLY 00295419AM22		
RA File Number	09AX04000066 AM22		
Licence No and	0911002141/23/12/2021		

Date			
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 5% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Printed Flexible Packaging Material of One layer in the form of Rolls(PLASTIC PRODUCTS)	30000 Kg	Ethylene- Alpha-Olefin Copolymers EXCEED1018 MK	216032.4 Kg
		LLD POLYETHYLENE (FB 2230)	81943.3 Kg
<u>Note: Indigenous input has been taken into consideration.</u>			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	87 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00302500AM22
RA File Number	039404000398 AM21
Licence No and Date	0311009931/30/12/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/Apr/2022-23/1 dated 28.04.2022	
1. As per 4E wastage indicated is 2 % but as per material balance wastage is 21%. Please explain?	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 29.04.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	88 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	AVIGIRI URETHANE & RUBBER INDUSTRIES PRIVATE LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00307233AM22
RA File Number	07AX04000167 AM22
Licence No and Date	0711002791/04/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022. .Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	89 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NUMAKERS ASIA LLP
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00322851AM22
RA File Number	52AX04000020 AM22
Licence No and Date	5211001887/18/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 08.02.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	90 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	HARTEX RUBBER PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00323599AM22
RA File Number	09AX04000007 AM22
Licence No and Date	0911002341/19/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 08.02.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 29.04.2022).	

Case No.	91 / NC/7/MEET/Apr/202223/1
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Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00330848AM22
RA File Number	10AX04000039 AM22
Licence No and Date	1011000821/25/01/2022
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 29.04.2022. Hence, the Committee decided to defer the case	

Case No.	92 / NC/7/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	ORSON RESINS AND COATINGS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	HQRNORM APPLY 00331790AM22		
RA File Number	03AX04000930 AM22		
Licence No and Date	0311010882/26/01/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Unsaturated Polyester Resin	1,33,000 Kg	Phthalic Anhydride	39,594 Kg
		Maleic Anhydride	41,855 Kg
		Propylene Glycol	33,024 Kg
		Styrene Monomer	31,734 Kg
		Other Additives	93.10 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	93 / NC/7/MEET/Apr/202223/1		
Case Status	Case Approved		
Party Name	ORSON RESINS AND COATINGS PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022		
HQ File Number	HQRNORM APPLY 00331791AM22		
RA File Number	03AX04000932 AM22		
Licence No and Date	0311010883/26/01/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Unsaturated Polyester Resin	1,33,000 Kg	Phthalic Anhydride	39,594 Kg
		Maleic Anhydride	41,855 Kg
		Propylene Glycol	33,024 Kg
		Styrene Monomer	31,734 Kg
		Other Additives	93.10 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	94 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	BHIM POLYFAB INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00339158AM22
RA File Number	03AX04000833 AM22
Licence No and Date	0311011051/01/02/2022
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the import of recycled polymer whether resin powder,	

granules or in any other form should not be allowed under Para 4.07. These items can be taken at par with the other waste material under ITC HS code 3915 where it is restricted. Such license may be issued under Para 4.06 only, under which prior approval of norms are required. Hence, the committee decided to defer the case.

Case No.	95 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	BHIM POLYFAB INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00339151AM22
RA File Number	03AX04000795 AM22
Licence No and Date	0311011048/01/02/2022
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the import of recycled polymer whether resin powder, granules or in any other form should not be allowed under Para 4.07. These items can be taken at par with the other waste material under ITC HS code 3915 where it is restricted. Such license may be issued under Para 4.06 only, under which prior approval of norms are required. Hence, the committee decided to defer the case.	

Case No.	96 / NC/7/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	KEY EXPORTS
Meeting Number and Date	NC/ 7/ MEET/ Apr/ 202223/ 1 and 28/04/2022
HQ File Number	HQRNORM APPLY 00381786AM22
RA File Number	03AX04001572 AM22
Licence No and Date	0311012517/10/03/2022
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the import of recycled polymer whether resin powder, granules or in any other form should not be allowed under Para 4.07. These items can be taken at par with the other waste material under ITC HS code 3915 where it is restricted. Such license may be issued under Para 4.06 only, under which prior approval of norms are required. Hence, the committee decided to defer the case.	